

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.4277/2017

Tuesday, this the 5th day of December 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Chander Mohan (61 years)
s/o Shiv Prashad
r/o LIG Flat No.90/1, Pocket D-6
Sector 6, Rohini, Delhi – 85

..Applicant

(Mr. B S Jarial, Advocate)

Versus

1. The Commissioner
North Delhi Municipal Corporation
Civic Center, New Delhi – 110 002
2. Addl. Deputy Commissioner (Engg.)
North Delhi Municipal Corporation
Civic Center, New Delhi – 110 002

..Respondents

O R D E R (ORAL)

The applicant retired from the service of North Delhi Municipal Corporation (North DMC) – respondents from the post of Administrative Officer on 31.03.2016. His grievance is that except GPF no other retiral benefits have been released to him and that he has not been granted regular pension as yet. The applicant has visited the office of the respondents several times but there has not been any response from them in regard to release of his retiral dues. He has submitted Annexure A-2 representation dated 31.10.2017 in this regard to respondent No.1.

2. Learned counsel for applicant submits that at this stage the applicant will be satisfied if a time bound direction is given to the respondents to decide the aforesaid representation.

3. Having regards to the submissions made and without going into the merits of the case, this O.A. is disposed of with a direction to respondent No.1 to decide Annexure A-2 representation of the applicant by passing a reasoned and speaking order. This shall be done within a period of two months from the date of receipt of a copy of this order. The applicant, however, will have liberty to take appropriate remedial measures, as available to him under law, in case he remains dissatisfied with the order of respondent No.1.

(K.N. Shrivastava)
Member (A)

December 5, 2017
/sunil/